



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

**ORIGINAL APPLICATION NO.60/461/2021
DATED THIS THE 03RD DAY OF MAY, 2021**

CORAM:

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)**

(THROUGH VIDEO CONFERENCE)

S.C. Kapil son of Shri K.C. Kapil (scientist-D (GP)m aged about 58 years, Central Ground Water Board, North Western Region, Plot No.3B, Sector 27A, Chandigarh-160019 (Group A).

....Applicant

(By Advocate SH. ROHIT SHARMA – through video conference)

Vs.

1. Union of India through the Secretary to Government of India, Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad-121001.
2. Chairman, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad-121001.
3. Director Administration, Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Central Ground Water Board, Bhujal Bhawan, NH-4, Faridabad-121001.



4. Regional Director, Central Ground Water Board, North Western Region,
Plot No.3B, Sector 27A, Chandigarh-160019.

.....Respondents

ORDER (Oral)

AJANTA DAYALAN (MEMBER A):-

1. We have joined this Division Bench online through Video Conferencing.
2. After some discussion, the counsel for the applicant wishes to withdraw this O.A.
3. In view of the above, the O.A. is dismissed as withdrawn.
4. Hon'ble Mrs. Justice Vijay Lakshmi, Member (J) has consented to this order during virtual hearing.

**(AJANTA DAYALAN)
MEMBER (A)**

**(JUSTICE VIJAY LAKSHMI)
MEMBER (J)**

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